

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 3rd February 2012 is published together with Statement of Objects and Reasons for general information:—

**L.A. BILL No. 2 OF 2012**

***A Bill further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

Short title and commencement.

**1.** (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 1st day of September 2011.

Amendment of section 3.

**2.** In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in sub-section (3), in clause (b), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted.

Tamil Nadu Act XX of 1951.

Amendment of section 4.

**3.** In section 4 of the principal Act, in sub-section (4),—  
(1) in clause (a), in sub-clause (ii), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(2) in clause (b), in sub-clause (ii), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted.

Amendment of section 6-A.

**4.** In section 6-A of the principal Act, in sub-section (4), in clause (ii), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted.

Amendment of section 12.

**5.** In section 12 of the principal Act, in sub-section (1-AA), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem", shall be substituted.

Amendment of section 12-B.

**6.** In section 12-B of the principal Act, in sub-section (1), for the expression "ten thousand rupees per mensem", the expression "twelve thousand rupees per mensem" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

The Government have decided to enhance, on and from the 1st day of September, 2011,—

(a) the Constituency Allowance payable to the Chief Minister, each of the other Ministers, the Speaker, the Deputy Speaker, the Leader of the Opposition, the Chief Government Whip and each of the members of the Legislative Assembly, from Rs. 5,000/- to Rs. 10,000/- per mensem;

(b) the pension payable to each of the former Members of the Legislative Assembly or of the Legislative Council, from Rs.10,000/- to Rs.12,000/- per mensem;

(c) the family pension payable to the family of a deceased Member of the Legislative Assembly or Member of the Legislative Council, from Rs.5,000/- to Rs.6,000/- per mensem.

2. To give effect to the above decisions, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), suitably.

3. The Bill seeks to give effect to the above decision.

**J JAYALALITHAA,**  
*Chief Minister.*

**FINANCIAL MEMORANDUM.**

The Bill when enacted would involve expenditure from the Consolidated Fund of the State. The additional expenditure to be incurred as a result of the proposed legislation will be approximately Rs.5,00,76,000/- (Rupees Five crore and seventy six thousand only) per annum.

**J JAYALALITHAA,**  
*Chief Minister.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*